

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 09.01.2014

OA No. 708/2013

Mr. Vinod Goyal, counsel for applicant.
Mr. Anupam Agarwal, counsel for respondents.

Learned counsel for the respondents submits that the transfer order of the applicant dated 16.08.2013 (Annexure A/1), vide which the applicant was transferred from Ajmer to Bikaner, has been modified and now the applicant has been transferred to Ajmer Division vide order dated 05.12.2013 (Annexure MA/1) and he has been posted to Bhilwara though he is working at Ajmer. The applicant has joined at Bhilwara and presently working at Ajmer. This fact has not been disputed by the learned counsel for the applicant. Therefore, the present Original Application challenging the transfer order of the applicant dated 16.08.2013 (Annexure A/1) has become infructuous. Accordingly, the Original Application is dismissed as having become infructuous.

However, the applicant is at liberty to challenge his fresh transfer order dated 05.12.2013, if he wishes so.


(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat